

**PART E.—DEATH SENTENCES**

1. When a convict is sentenced to death by a Court of Sessions, it must :—

- (i) direct by its sentence that he be hanged by the neck till he is dead (Section 368 of the Code) ;
- (ii) submit its proceedings to the High Court for confirmation of the sentence ;(Section 374) and
- (iii) inform the convict of the period within which he must appeal if he wishes to do so [Section 371 (3)].

Instruction to be observed by courts passing death sentences.